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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1255/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Swift Solution MSC SDN Bhd.
V/s.
Versatile Process Control Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	Prachi Wazalwar	for Respondent	
	Viraj Parikh		
	Harish Adwani	for Petitioner	
	ilb		
	Keystone Partners		V. S. Parikh

ORDER

CP No.1255/ I&BP/NCLT/MB/MAH/2017

On the clarification sought by this Bench in respect to the completion of the work, since the Petitioner Counsel has stated that it is a process to happen through Malaysian Foreign Ministry and Indian High Commissioner, at Kuala Lumpur, he has sought some time to place completion certification. His request being perceived as reasonable, this Bench directs the Petitioner to file that certificate within 10 days hereof.

List this matter on 4.12.2017.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)